



4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 07.01.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar